

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	COMPANY APPEAL/08/KOB/2022
SECTION	59(1) (C/ACT)
NAME OF PARTIES	LAILA BABU & ANOTHER V/S CAMEL RUBBERS PVT LTD & 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	K R JINAN, KARTHIKA K J.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PHILIP MATHEW, M A SHAJI, MUHAMMED RIYAS A T, ROC.

09 April 2024

ORDER

MA(C/ACT)/8/KOB/2023 in COMPANY APPEAL/08/KOB/2022

Respondents are represented by Learned Counsel, Mr. Vinay Mathew and Learned Counsel, Mr. M A Shaji.

This is an MA bearing No. 8/KOB/2023 filed by the Applicants to revoke the forfeiture order against the right of applicants 1 & 2/Respondents 2 & 3 in the Company Appeal/08/KOB/2022 to file counter.

Today None appears on behalf of the Applicants to prosecute the matter. Accordingly, it appears that the Applicants are not interested to prosecute the matter. Hence, this MA(C/ACT)/8/KOB/2023 is **dismissed for non-prosecution**.

COMPANY APPEAL/08/KOB/2022

List the matter for final hearing on **30.04.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**